

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No. 3376/2018
M.A. No. 3796/2018**

This the 13th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

P.B. David, Aged-60 Years, Group – 'B'
S/o Late Sh. Paul Raj Baskaran,
Retired JTO-I, Aviation Research Centre,
Directorate General of Security,
Cabinet Secretariat, East Block-V,
R.K. Puram, New Delhi-110066
R/o H.No.C-1/119, Govt. MS Flats (CPWD)
Dev Nagar, New Delhi – 110005

...Applicant

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India through the Secretary,
Ministry of Civil Aviation & Research Centre,
Aviation Research Centre,
Directorate General of Security,
Cabinet Secretariat, Govt. of India,
East Block-V, R.K. Puram,
New Delhi – 110066
2. The Director of Estate-II,
Nirman Bhawan, Govt. of India,
New Delhi.
3. The Assistant Director of Estate (E),
Directorate of Estates,
Nirman Bhawan, Govt. of India,
New Delhi.

...Respondents

(By Advocate: Shri Hanu Bhaskar for Respondent No. 1;
Shri Vijendra Singh for Respondent No. 2)

ORDER (Oral)**Hon'ble Mr. R.N. Singh, Member (J):**

In the present OA, the applicant has challenged the order dated 21.08.2015 (Annexure A/1), vide which the respondents have cancelled the allotment of Government accommodation No. 102, Block-13, Dev Nagar, New Delhi against the Appellate Order dated 23.02.2016 (Annexure A/2).

2. Learned counsel for the applicant submits that the said impugned orders are not tenable in view of the order/judgment dated 19.09.2018 of the Hon'ble High Court of Delhi in W.P. (C) No. 9743/2018 (Annexure M-1). It is admitted fact that after the order/judgment of Hon'ble High Court under reference, the applicant has not made any request before the respondents for reconsidering their aforesaid impugned orders dated 21.08.2015 (Annexure A/1) and 23.02.2016 (Annexure A/2) respectively.

3. In view of the aforesaid, the present OA is disposed of with liberty to the applicant to prefer comprehensive representation before the Respondent No. 2, within two weeks of receipt of a copy of this order and in case such representation is received by the Respondent No. 2 within a time stipulated herein, the Respondent No. 2 is directed to consider and dispose of the same by passing a reasoned and



speaking order as expeditiously as possible and in any case within eight weeks on receipt of such representation.

4. OA stands disposed of accordingly. Pending MA also stands disposed of. No order as to costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/cc/uma/akshaya/